

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 133/MP/2021
along with IA No. 52/2021**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and the relevant provisions of the PPA, inter alia, seeking extension/ deferment of Scheduled Commissioning Date for 45.6 MW out of the total 240 MW wind power project on account of Force Majeure events which delayed the Petitioner in performing its obligation under the Power Purchase Agreement dated 2.1.2018 (PPA) declaration that the Petitioner's Termination Notice dated 20.06.2021 claiming discharge by way of termination of the PPA with respect to limited un-commissioned capacity of 19.9 MW out of the Project, in accordance with Article 4.5.3 read with Article 13.5 of the PPA

Date of Hearing : 5.5.2022

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : ReNew Power Private Limited (RPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 3 Ors.

Parties Present : Shri Sajan Poovayya, Sr. Advocate, RPPL
Shri Aniket Prasoon, Advocate, RPPL
Ms. Raksha Agarwal, Advocate, RPPL
Ms. Shweta Vashist, Advocate, RPPL
Ms. Priya Dhankhar, Advocate, RPPL
Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Anushree Bardhan, Advocate, SECI
Ms. Srishti Khindaria, Advocate, SECI
Shri Ishan Nagpal, RPPL
Shri Vasav, RPPL
Ms. Neha Singh, SECI
Shri Shubham Mishra, SECI

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner and the learned senior counsel for the Respondent No.1, SECI referred to their note of arguments and made detailed submissions in the matter.



3. Considering the request of the learned counsel for the Petitioner and the learned senior counsel for the Respondent, SECI, the Commission permitted the Respondent, SECI to file its note of arguments within two days with a copy to the Petitioner, who may file its written submissions within 15 days thereafter.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)